

**Government of Jammu and Kashmir
Revenue Department, Civil Secretariat
J&K**

NOTIFICATION

Jammu, the 31st of March, 2022

S.O. 144.— In exercise of powers conferred under clause (b) of Section 2 of the Jammu and Kashmir Migrant Immovable Property (Preservation, Protection and Restraint on Distress Sales) Act, 1997, the Government hereby designates the following Officers, besides the District Magistrate, as competent authority to issue requisite order(s)/notice(s) for eviction of migrant land, within their respective jurisdictions, for the purposes of the Act; namely:-

S.No	Designation	Jurisdiction
1.	Concerned ADC/ACR (where SDMs are not posted /designated).	Within their respective jurisdiction.
2.	SDM.	Within their Sub-Division.
3.	Tehsildar.	Within their Tehsil.

By order of the Government of Jammu and Kashmir.

Sd/-

(Vijay Kumar Bidhuri) IAS

Commissioner/Secretary to the Government

No. Rev-Regt/32/2021 (43542)

Dated: 31.03.2022

Copy to the:-

1. Financial Commissioner (Revenue), J&K.
2. Additional Secretary, Ministry of Home Affairs (JKL), Government of India.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Divisional Commissioner, Kashmir.
5. Secretary to the Government, Department of Disaster Management, Relief, Rehabilitation & Reconstruction.
6. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
7. Commissioner, Survey and Land Records, J&K.
8. All Deputy Commissioners.
9. Director Archives, Archaeology and Museum, J&K.
10. Private Secretary to the Chief Secretary, J&K.
11. Private Secretary to the Hon'ble Advisor (B).
12. Private Secretary to Commissioner/ Secretary to Government, Revenue Department.
13. Stock file.
14. In-charge website, Revenue Department.

Muzammil Hassan Choudhary
(Muzammil Hassan Choudhary)

Under Secretary to the Government